

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-128/2007/1060/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Paban Chandra Kalita,
District & Sessions Judge,
Dhubri.

Dated Guwahati the 9th February, 2024.

Sub: **Earned Leave.**

Ref:- Your letter No. DJ.XII-1/2024/776/E, dtd. 07.02.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave for thirteen days from 19.02.2024 to 02.03.2024, along with station leave permission, from the morning of 18.02.2024 till the morning of 04.03.2024** (prefixing 18.02.2024; suffixing 03.03.2024). Further, you have been asked to hand over charge of your Court and Office to the Additional District & Sessions Judge, Dhubri and in his absence to the next senior most Judicial Officer available at the station before proceeding on leave.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No.HC.VII-128/2007/1061-1062/A, dated , 09-02-2024
Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is enclosed herewith.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

[Signature]
JT. REGISTRAR (VIGILANCE)